

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-1052/ND/2020

IN THE MATTER OF:

M/s. Citron Straegies Pvt. Ltd.

...PETITIONER

Vs.

M/s. Asian Hotels (North) Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 15.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Himanshu Satija and Mr. Anirudh Bhatia, Advocates

For the Respondent/ Corporate-debtor :Mr. P. Nagesh, Mr. Harshal Kumar, Mr. Shivam Wadhwa, Mr. Akshay Sharma, Advocates

ORDER

Heard the submissions made by the counsel for both the parties. Counsels for both the parties are directed to meet on Thursday i.e. 17.12.2020 at hotel Hayat Residency and explore the possibility of amicable resolution of the matter. A short rejoinder can be file before Monday i.e. 21.12.2020. Post the matter to 21.12.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Anjula)